## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO.: 126/2001

Dated this Tuesday, the 20th day of February, 2001.

CORAM : Hon'ble Shri Justice Ashok Agarwal, Chairman.

Hon'ble Shri B. N. Bahadur, Member (A).

Jagdish Ramesh Gaikwad, T.No. 46271, C.No. 15, O/o. The Admiral Superintendent, Naval Dockyard, Mumbai.

Applicant.

(By Advocate Shri K. R. Yelwe)

## **VERSUS**

- 1. Union of India through
  The Flag Officer, Commanding-InChief, Western Naval Command,
  S.B. Road, Mumbai.
- 2. The Admiral Superintendent,
  Naval Dockyard,
  Lion Gate,
  Mumbai.
- 3. The Personnel Manager,
  Naval Dockyard,
  Lion Gate,
  Mumbai.

Respondents.

(None present).

## OPEN COURT ORDER

PER : Shri Ashok Agarwal, Chairman.

Applicant in the present case was appointed as Casual Ammunition Repairs Labourer (Semi-Skilled) with effect from 09.09.1988 and was continued as such from time to time till he

... 2





was appointed on regular basis with effect from 26.12.1989. While working with the Naval Armament Depot, Trombay, he was promoted to the post of Ship Fitter Skilled Category with effect from 31.12.1994. He was thereafter promoted to the post of Ship Fitter with effect from 27.03.1995 and was transferred to Naval Dockyard, Lion Gate, Mumbai. The applicant has. however. thereafter remained unauthorisedly absent for the period 08.03.2000 till 03.08.2000 due to some family problems, of his wife, etc. When he sought to report back for duty on 04.08.2000, he was not permitted to rejoin. By the present O.A., he seeks directions for permitting him to rejoin duty.

2. Applicant, we find, has approached this Tribunal without exhausting the remedies which are otherwise open to him. He has not even made a representation seeking the reliefs he has sought in the present O.A. Present O.A., in the circumstances, is dismissed with an observation that it will be open to the applicant to submit a representation to the concerned authorities. On such representation being submitted, we hope and expect the said authorities to dispose of the same by passing a speaking order. After applicant has exhausted his departmental remedies, if he is still dissatisfied, it will be open to him, if he is so advised, to once again approach this Tribunal. No costs.

<del>(B. N. BAHADUR)</del> MEMBER (A).

Saha due

(ASHOK AGARWAL) CHAIRMAN.